

के रिहैबिलिटेशन मिनिस्टर साहब ने एक प्रेस कांफ्रेंस में इस बात को मंजूर किया था कि उस वक्त ऐसे अलाटीज की संख्या तीस हजार थी, क्या यह बात ठीक है ?

श्री मेहर चन्द खन्ना : जो मुझे इत्तिला मिली है वह पंजाब से ही मिली है और मैं पंजाब के ही फिगर दे रहा हूँ ।

श्री नवाबसिंह चौहान : आपकी बताई हुई तादाद इन्क्वायरी के बाद एलाटमेंटों को खारिज करने के बाद की है । लेकिन क्या इस से पहले ऐसे अलाटीज की तादाद तीस हजार से ऊपर थी ?

श्री मेहर चन्द खन्ना : मुझे तो इस बात का इल्म नहीं है । मैं इस को तसलीम करने को तैयार हूँ कि कुछ भाइयों ने गलत अलाटमेंट लीं । लेकिन अगर यह देखा जाय कि हम ने कोई साढ़े चार या पांच लाख भाइयों को पंजाब में अलाटमेंट दिये तो उसके मुकाबले यह पांच हजार की संख्या उतनी ज्यादा नजर नहीं आती । अगर उस वक्त की हालत को देखा जाय और जायजा लिया जाय तो यह कोई ऐसी चीज नहीं है जिससे हमें कोई ख़ास खतरा या अन्देशा हो ।

श्री नवाबसिंह चौहान : इन लोगों ने जमीन ज्यादा ले ली या कि इन्हें अफसरों द्वारा दे दी गई ? क्या ऐसे अफसरों के खिलाफ भी कोई कार्यवाही की गई है ? अगर की गई है तो कितनों के खिलाफ की गई ?

श्री मेहर चन्द खन्ना : जनाब इन लोगों को जमीन अलाट किये करीब नौ या दस वर्ष हो चुके हैं । जो लोग पंजाब से आये थे हम ने उन लोगों के तमाम रेवेन्यू रिकाइर्स पाकिस्तान से मंगाये और उस को देख कर ही हम ने जमीन अलाट की । लेकिन जो लोग सिंध, बहावलपुर, बिलोचिस्तान और फ्रंटियर से आये थे उन के रेवेन्यू रिकाइर्स नहीं मिले, उन केसेज में कुछ तादाद लोगों की ऐसी है

जिन्होंने रेवेन्यू रिकाइर्स न होने की वजह से किसी हद तक ज्यादा जमीन अलाट करा ली है ।

SHRI B. K. P. SINHA: May I know, Sir, if some officials were also parties to this fraud? If so, has any action been taken or initiated against them?

SHRI MEHR CHAND KHANNA: I can assure the House about one thing. If cases of fraud come to our notice and we find that any officer is implicated, whatever his designation or authority may be, he shall be proceeded against.

*532. [The questioner (Shrimati Svaityri Devi Nigam) was absent. For answer, vide col. 2796 infra.]

CRISIS IN DANDAKARANYA PROJECT

*533. **SHRI BHUPESH GUPTA:** Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the serialised articles on the crisis of the Dandakaranya Project, published in the Calcutta daily "Jugantar" in June, 1959, in which serious allegations were made about (i) breach of official assurance to the displaced persons; (ii) failure to give minimum work to them for their livelihood; (iii) use of child labour but without regular payments and (iv) the setting up of camps again etc., and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) Yes.

(b) The allegations are highly exaggerated and not borne out by facts. No action is therefore proposed to be taken.

SHRI BHUPESH GUPTA: May I know, Sir, how the Minister came to the conclusion that the allegations are

highly exaggerated and that they are not borne out by facts?

SHRI MEHR CHAND KHANNA: We have set up no camp in Dandakaranya. That is one. Secondly, there is no question of child labour there. Thirdly, the workers have to do work to earn their livelihood. The system in Dandakaranya is that we provide every person—him or her—that we take from West Bengal to work in Dandakaranya with work. We have laid down certain minimum standard. If a man in a family can earn up to a particular limit and the number of family members is such that he can maintain the family, there is no question of any subsistence allowance being given to that family in addition. But if the number of family members is large, and the number of the earning members is small, we certainly give a certain amount of subsistence, in addition to the work that A or B does. But there are no camps.

SHRI BHUPESH GUPTA: I have got with me the cuttings from "Jugantar". Was the hon. Minister's attention drawn to the photographs of the people and the children who had been given work and who were made to work, especially the children who were made to do manual labour, without being paid anything?

SHRI MEHR CHAND KHANNA: I get a number of newspapers including "Swadhinata" "New Age" and others. But it is not possible for me to go through every paper.

SHRI BHUPESH GUPTA: Sir, this kind of answer will not satisfy me. May I know, Sir, whether the attention of the hon. Minister was drawn to the paper owned by Tusharkanti Ghosh and whether he noticed that some photographs had been published there illustrating the contention of the news item that appeared there?

SHRI MEHR CHAND KHANNA: The question relates to "Jugantar" and I have contradicted it and said that most of it is not borne out by facts.

EFFECT OF EUROPEAN COMMON MARKET ON INDIA'S EXPORT TRADE

*534. **SHRI BABUBHAI CHINAI:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any discussions took place at the Session of the General Agreement on Tariffs and Trade in May 1959, with special reference to the implications of the European Common Market on India's export trade, if so, what are they; and

(b) whether at the next Session of the General Agreement on Tariffs and Trade to be held in Japan in October 1959, these discussions are expected to be carried further?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) Yes, Sir. The discussions held on the subject have been dealt with in paragraph 20 of the report of the Indian Delegation to the 14th Session of the Contracting Parties to the GATT, a copy of which was laid on the Table of the House on the 25th August, 1959.

(b) Yes, Sir.

SHRI BABUBHAI CHINAI: May I know, Sir, what the main commodities of export to and import from the Common Market are?

SHRI N. KANUNGO: It will be a very long list. I have not got it handy with me. If the hon. Member desires, I will lay it on the Table.

SHRI BABUBHAI CHINAI: May I know, Sir, whether recently, the countries in the European Common Market have taken a decision not to allow imports of unprocessed cotton piece-goods and if so, what repercussions it will have on the export of our cotton piece-goods to the West European countries?

SHRI N. KANUNGO: In some West European countries there is a quota system. I have no information whether there has been any positive prevention of import of commodities